

Chief Justice's Court

Case :- P.I.L. CIVIL No. - 26264 of 2020

Petitioner :- Panchayati Raj Gram Pradhan Sangathan Thru
Gen.Secy.Suresh K

Respondent :- State Of U.P.Thru Prin.Secy. Panchayati Raj Lko & Ors.

Counsel for Petitioner :- Chandra Bhushan Pandey,Asim Kumar Singh

Counsel for Respondent :- C.S.C.,Rakesh Kumar Chaudhary

Hon'ble Govind Mathur,Chief Justice

Hon'ble Ramesh Sinha,J.

Having considered the provisions of Uttar Pradesh Panchayat Raj Act, 1947 and the provisions of Article 243 (E) of the Constitution of India, we consider it appropriate to have counter to the petition by the State of Uttar Pradesh.

The respondents are directed to file counter to the petition on/or before the next date of listing.

Let this petition for writ be listed as a fresh case on 20th January, 2021.

A notice of the petition be also issued to the learned Advocate General of Uttar Pradesh. Rule is made returnable on 20th January, 2021.

(Ramesh Sinha, J.) (Govind Mathur, C.J.)

Order Date :- 5.1.2021

shiraz/Tamang